

**Compensation to the Deceased  
Personnel of IPKF**

4195. SHRI PRAKASH V. PATIL : Will the Minister of DEFENCE be pleased to state :

(a) whether the Indian soldiers as component of Indian Peace Keeping Force will be paid the same compensation as those killed in a war;

(b) if so, the amount that they will be getting;

(c) the reasons for this variation; and

(d) whether the benefits of family pension will be given to the deceased and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE, PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) The Indian soldiers, as component of IPKF, killed are entitled to liberalised pensionary awards as appli-

cable to war/battle casualties.

(b) to (d). The families of those killed are entitled for liberalised family pensionary benefits, the details of which are given in the statement attached.

**Statement**

The widows of the IPKF personnel killed while deployed in Sri Lanka are entitled to the following liberalised pensionary awards :

**(i) Liberalised Special Family Pension**

Liberalised Special Family Pension equal to the reckonable emoluments last drawn both for the officers and the personnel below officer's rank shall be admissible to the widow in the case of officers and to the nominated heirs in the case of personnel below officer's rank until death or disqualification.

**(ii) Death Gratuity**

Death gratuity is paid at the following rates :

Length of qualifying service	Rate of Gratuity
(i) Less than one year	2 times
(ii) One year or more but less than 5 years	6 times
(iii) Five years or more but less than 20 years	12 times
(iv) 20 years or more	

} of reckonable emoluments.

Half of reckonable emoluments for each completed six monthly period of qualifying service subject to a minimum of 12 times and a maximum of 33 times of reckonable emoluments provided that the amount of death gratuity shall in no case exceed Rs. 1 lakh.

**(iii) Family Gratuity**

Family gratuity will be payable in cases of death, in addition to the death gratuity admissible under the Death-cum-Retirement Gratuity Scheme at specified rates depending on rank.

**Dependent Pension**

Where an officer dies as a bachelor, or, as a widower without children, dependent pension will be admissible to parents without reference to their pecuniary circumstances at 3/4th of the reckonable emoluments last drawn by the deceased officer.

for both parents and 3/4th of this rate for a single parent. On the death of one parent, dependent pension at the latter rate will be admissible to the surviving parent.

**Other Financial Assistance**

Financial assistance is admissible to the nominee(s) of the deceased IPKF personnel killed while deployed in Sri Lanka from Insurance Scheme in accordance with the rules of the scheme as follows :

	Death cover (Rs.)
<b>Army Group Insurance Scheme</b>	
Officers	2,00,000
JCOs/Ors	75,000
<b>Naval Group Insurance Scheme</b>	
Officers	1,00,000
Sailors	37,000
<b>Air Force Employees Group Insurance Scheme</b>	
Officers in receipt of Flying Pay	4,33,400
Other Officers	1,50,000
Airmen Aircrew	2,16,500
Airmen	75,000
NCs (E)	30,000

**{Translation}**

**Indo-Phillipines Textile Industry**

4196. SHRI KALI PRASAD PANDEY : Will the Minister of TEXTILES be pleased to state :

(a) whether there is a great scope for making Indian Investment in textile industry of Phillipines;

(b) if so, the action taken by Government in this regard after January, 1986 and the details of the action proposed to be taken during the current year; and

(c) the details of textile export to Phillipines during the last year ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) and (b) Information is being collected and will be laid on the Table of the House.

(c) Export of textile items to Phillipines during the year 1986-87 is as under :

Items	Value in Rs. in lakhs
1. Handloom goods	8.16
2. Mill made/Powerloom cotton piece goods	1.00
3. Knitted fabrics (Man-made)	2.82

**{English}**

**Implementation of Arbitration Award in DRDO**

4197. SHRIMATI USHA VERMA : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have taken a final decision regarding implementation of arbitration award (JCM) on Senior Scientific Assistants in the D.R.D.O.;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) Not yet, Sir.

(b) Does not arise.

(c) Some additional information having bearing on the implications of the award is being collected.

**Export Obligations of Companies**

4198. SHRI ANANDA PATHAK : Will the Minister of COMMERCE be pleased to state :

(a) the list of companies who have given export commitments and value of the exports and the exports actually made by them;

(b) the steps taken against erring companies who have not stuck to their commitments; and

(c) whether Government have a monitoring cell to monitor export commitments ?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI